

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3455**  
TO BE ANSWERED ON: 08.08.2018

**NOTICE TO WEBSITE**

**3455. SHRI BADRUDDIN AJMAL:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the number of show cause notices which have been issued to the websites for spreading hatred during the last three years and the current year;
- (b) whether any such websites have been shut down till date;
- (a) if so, the details thereof; and
- (b) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION  
TECHNOLOGY  
(SHRI S.S. AHLUWALIA)

(a) to (d): No show cause notice has been issued to websites by Ministry of Electronics and Information Technology (MeitY) in last three years.

Section 69A of the IT Act provides for blocking any information generated, transmitted, received, stored or hosted in any computer resource in the interest of - (i) sovereignty and integrity of India, (ii) defence of India, (iii) security of the State, (iv) friendly relations with foreign States, (v) public order, or (vi) for preventing incitement to the commission of any cognizable offence relating to above. The Information Technology (Procedure and Safeguards for blocking for Access of Information for Public) Rules 2009, notified under section 69A provides detailed process including checks-and-balances for blocking of information. The website/webpage is blocked following the due process prescribed in these Rules.

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